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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No.303/2004
in
Original Application No.3136/2003

New Delhi, this the 9th day of December, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.Singh, Member (A)**

M.L. Bhandari & Others ... Applicants

Versus

Union of India & Others ... Respondents

O R D E R(By Circulation)

By Mr. Justice V.S. Aggarwal:

Applicants were seeking parity of pay scales which had been granted to their counterparts stated to be working as Assistant Commandant in Central Para-Military Forces. Original Application No.3136/2003 had been filed and was dismissed by this Tribunal on 20.9.2004.

2. The applicants seek review of the said order. In different paragraphs besides pointing some clerical mistakes, they seek recalling of the order contending that there are errors of law and facts.

3. We have gone through the said application. An error apparent on the face of the record is one which can be detected without serious considerations or which does not require in re-arguing of the matter. In the present case, there is no such error apparent on the face of the record. The application must fail and is dismissed in circulation.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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